

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:314
ANSWERED ON:22.12.2004
ALLEGED RAGGING IN MEDICAL COLLEGES
Athawale Shri Ramdas

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware of the deaths of the medical students in various medical colleges due to alleged ragging and inhuman treatment with them;
- (b) if so, the details thereof alongwith the number of complaints received in this regard during the last three years; and
- (c) the concrete steps taken/proposed to be taken by the Government to check this alleged ragging?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 314 FOR 22ND DECEMBER, 2004

(a)&(b): Stray cases of ragging of medical students in medical colleges in the country are being brought to the notice of the Central Government in the Ministry of Health & Family Welfare from time to time by the students or their guardians which are forwarded to the concerned State Government for necessary action. However, Government is not aware of deaths of medical students due to ragging and inhuman treatment during the last three years.

(c) The Government has taken note of problem of ragging of students in Universities/Colleges. The Hon`ble Supreme Court has also outlined the steps which must be taken by the educational institutions so as to eliminate the ragging from the educational system. Accordingly, the Ministry of Human Resource Development in the Central Government have requested the Education Secretaries of all States and Union Territories and Vice-Chancellor/Director (Deemed Universities) for strict compliance of the directions of the Hon`ble Supreme Court. Since the directions to the Universities cover medical colleges also, no separate instructions have been issued by the Ministry of Health & Family Welfare to the medical colleges.